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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhavan
New Delhi

Notification No. 44 /2015-2020
New Delhi, Dated: 31st January 2020

Subject:- Amendment in Export Policy of Personal Protection Equipment/Masks – reg

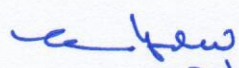
S.O. (E) In exercise of powers conferred by Section 3 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes following amendment with immediate effect in the Schedule 2 of the ITC (HS) Export Policy 2018. The following items are added:

Serial Number	ITC HS Codes	Description	Present Policy	Revised/Amended Policy
207 A	901850 901890 9020 392690 621790 630790	Personal Protection Equipment including Clothing and Masks [Coveralls(Class 2/3/4) and N95 masks]	Free	Prohibited

2. The provisions as under para 1.05 of the Foreign Trade Policy (FTP) 2015-20 regarding Transitional Arrangements are not available under this notification.

3. **Effect of this Notification:**

Export of all varieties of personal protection equipment including Clothing and Masks used to protect the wearer from air borne particles and/or any other respiratory masks or any other personal protective clothing [Including Coveralls(Class 2/3/4) and N95 masks] under the above mentioned ITC HS Codes is hereby 'Prohibited' with immediate effect till further orders.


(Amit Yadav) 31/1/2020
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